

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 03**  
**(IB)-1085(PB)/2020**

**IN THE MATTER OF:**

FDS Management Services Pvt. Ltd.  
**Order under Section 230-232**

.... Applicant/petitioner

**Order delivered on 09.12.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**


**PRESENT:**


For the Applicant -

**ORDER**

On verification of the record of the petition filed u/s 10 of IBC, this Bench having found the majority debt shown in the records is against Central GST Authority, the petitioner is hereby directed to issue notice to the Central GST Authority and Income Tax Authority and then file proof of service by next date of hearing within 10 days hereof. The Applicant shall annex this order along with notices so that the respective authorities could understand the purpose of calling and explain any criminal case pending against the management of this petitioner company.

List the matter for hearing on **18.01.2021**.

  
**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

  
**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**